

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 328/ND/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
23.11.2017**

**NAME OF THE COMPANY: M/s Raj Kumar Juneja Vs. M/s JD Universal
Infra Ltd.**

SECTION OF THE COMPANIES ACT: 241-242


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s):	Mr. Sudhanshu Batra, Sr. Advocate with Mr. Aditya Mishra, Mr. Neeraj Gulati, Advocates Mr. Harish Khurana, PCS		
	For the Respondent (s):	Mr. U.K. Choudhary, Sr. Advocate with Mr. R.K. Gupta and Mr. Sunil Malhotra, Advocates for R 1 to 3 Mr. Ankur Sood, Mr. Himanshu and Ms. Romila Mandal, Advocates for R4		

ORDER

Arguments part heard. An application for vacation of the interim stay is being pressed upon. Given the facts and circumstances of the case, to adjudicate the vacation of the interim relief, facts of the entire case need to be appreciated. Ld. Counsel for the Petitioner has taken us to the certain additional documents along with the rejoinder. In the interest of justice, the respondents are granted liberty to file a short affidavit so as to meet the additional documents filed by the petitioner.

To come up for the arguments on 8th & 11th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)